

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH, HYDERABAD**

CA. No.74/441/HDB/2017  
U/s 441 of Companies Act, 2013

In the matter of

Poliseti Shyam Sundar  
S/o P. Hari Prasad  
Director, Door No. 3-30-16  
Sundaram Colony, Ring Road  
Guntur

... Applicant

Versus

The Registrar of Companies  
2<sup>nd</sup> Floor, Corporate Bhawan  
GSI Post, Near Indu Aranya  
Thatti Annaram, Bandlaguda  
Hyderabad - 500068

**CERTIFIED TO BE TRUE COPY  
OF THE ORIGINAL**

... Respondents

Date of order: 26.09.2017

CORAM:

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)

Hon'ble Shri Ravikumar Duraisamy, Member (Technical)

Parties / Counsel present

For the Petitioner : Shri V.B. Raju, Advocate

Per: Rajeswara Rao Vittanala, Member (Judicial)

**ORDER**

1. The present Company Application bearing CA No.74/441/HDB/2017 is filed by Poliseti Shyam Sunder (Applicant) under Section 441 of the Companies Act, 2013 by inter-alia, seeking direction to condone any violation of the alleged offence under Section 165 of the Companies Act, 2013 and also Section 441 of the Companies



- Act, 2013 for the delay and grant such other relief (s) as deem fit and proper in the circumstances of the case
2. Heard Shri V.B. Raju, Learned Counsel for the Petitioner.
  3. The case was filed before the Registrar of Companies, Hyderabad and the same was transferred to this Bench along with the Report. The case was listed before this Bench on 19.09.2017, 21.09.2017, 22.09.2017. 26.09.2017 and today.
  4. Today when the case was listed for admission, Shri V.B. Raju, Learned Counsel for the Petitioner filed a memo dated 26.09.2017, seeking permission to withdraw the present Company Petition, by granting liberty to file a fresh application.



5. We have considered the pleadings of the party including the memo filed as stated above and we are inclined to permit the Applicant to withdraw the present Company Application by reserving liberty to the Applicant to file a fresh CA.
6. Hence, Company Application bearing CA No.74/441/HDB/2017 is disposed of as withdrawn, by granting liberty to the Applicant to file fresh application for the same cause of action, in accordance with law by duly applying the relevant laws. No order as to costs.

*Sd/-*  
RAVIKUMAR DURAISAMY  
MEMBER (TECHNICAL)

*Sd/-*  
RAJESWARA RAO VITTANALA  
MEMBER (JUDICIAL)

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OF THE ORIGINAL

*[Signature]*  
Dy. Regr./Asst. Regr./Court Officer/  
National Company Law Tribunal, Hyderabad Bench

प्रमाणित प्रति  
CERTIFIED TRUE COPY  
केस संख्या  
CASE NUMBER *CA.No.:74/441/HDB/2017*  
निर्णय का तारीख  
DATE OF JUDGEMENT *26.9.2017*  
प्रति तैयार किया गया तारीख  
COPY MADE READY ON *27.9.2017*